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**CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH**

**PRINCIPAL BENCH, NEW DELHI**

**RA No.14/2005 in OA No.953/2004**

New Delhi, this the 18th day of January, 2005

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member(A)

Ms. Poonam Kharbanda .. **Applicant**

(Shri Arun Bhardwaj, Advocate)

versus

Union of India & Others .. **Respondents**

**ORDER(in circulation)**

Shri S.K. Naik

Perusal of the present RA, filed by the original applicant against the order dated 29.11.2004 by which OA No.953/2004 was ultimately dismissed for the detailed discussions enumerated therein, reveals that the applicant has attempted to make out a case for review, this time through a counsel while earlier she had argued the case herself, on the pretext of there being errors on face of record on the same set of facts and grounds which have already been discussed and taken care of by us in the aforesaid order. Thus, we do not find any error apparent on the face of record as alleged by the applicant. nor is there any fresh valid ground having been advanced for a review. That being the case, the RA must fail and is accordingly dismissed as not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of Administrative Tribunals Act, 1985.

*S.K.N.*  
(S.K. Naik)  
Member(A)

*V.S. Aggarwal*  
(V.S. Aggarwal)  
Chairman

/gtv/